(c) Ministry has constituted a composite Inter Ministerial Committee (IMC) under the Chairmanship of the Addl. Secretary (I&B) and comprising officers drawn from Ministries of Home Affairs, Law and Justice, Women and Child Development, Health and Family Welfare, External Affairs, Defence, Consumer Affairs and a representative from the industry in Advertising Standards Authority of India (ASCI), to take cognizance sou-motu or look into specific complaints regarding violation of the Programme Code and Advertising Code in respect of content carried by TV channels. The IMC functions in a recommendatory capacity. The final decision regarding penalties and its quantum is taken by the Ministry on the basis of the recommendations of IMC.

Ministry of Electronic and Information Technology has stated that there is no Committee constituted with regard to content on internet.

Age relaxation in Government and Semi-Government services

†1839. SHRI SANJAY SETH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Government has taken or proposes to take any steps for giving five years age relaxation to candidates of all categories for their entry in Government and semi-Government services keeping in view the universalization of education and increasing number of unemployed educated youths in the country; and
 - (b) if so, the details thereof as on date and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

(b) Department of Personnel and Training has already issued instructions for relaxation in the upper age limit to Scheduled Caste/Scheduled Tribes/Other Backward Classes candidates and persons with disability for appointment to all Civil posts/services under Central Government which are filled through open competitive examinations. Relaxation in the upper age limit is also allowed to departmental candidates and Ex-service men for some specific posts on fulfillment of certain conditions.

Number of single women serving in Central Government

†1840. SHRI P. L. PUNIA: Will the PRIME MINISTER be pleased to state:

- (a) the total number of single women serving in the Central Government, and the details of single women serving in rural and urban areas, State-wise;
- (b) the number of women who have been deputed in areas far away from their families, the details thereof; and

[†] Original notice of the question was received in Hindi.

Unstarred Questions

(c) whether Government proposes to formulate rules for appointment and transfer of single women working in all the Ministries, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Data is not maintained Centrally regarding the information sought in the parts (a) and (b) of the question.

(c) There is no such proposal under consideration for appointment and transfer of single women working in all Ministries.

Cases pending with CIC

1841. SHRI D. RAJA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that thousands of cases are pending with the Central Information Commission (CIC);
- (b) if so, the details of such cases as per the latest available data and the cases filed during the year 2016;
- (c) whether it is also a fact that about 33 per cent of the cases were rejected/ returned for various reasons; and
- (d) if so, the details thereof and the measures being taken for speedy disposal of the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) As informed by the Central Information Commission (CIC), as on 30.10.2016, there are 30,946 cases (Appeals-24,379 and Complaints-6,567) pending with the commission.

A total of 21,203 number of cases (Appeals-18,084 and Complaints-3,119) have been filed during the year 2016 upto 30.10.2016.

(c) and (d) Details of registered and returned cases/daks of 2016, up-to October, 2016 are as under:

Registered	Registered	Daks returned for	Returned daks	Returned daks
Appeals	Complaints	rectification (under Rule-9	(premature	(SIC* Matter)
		of RTI Rules, 2012)	Appeal)	
18084	3119	12184	2	1434

^{*} SIC-State Information Commission